

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 214
IB-302/ND/2023
IA-2885/2024

IN THE MATTER OF:

The Bank of Maharashtra Limited ... **Applicant/Petitioner**

Versus

Manisha Soin ... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : CS Gaurav Joshi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2885/2024: Ld. CS who is present for the RP submitted that after service of notice issued qua IA-2885/2024 upon the PG he has furnished the requisite information to RP. Having submitted so, he espoused that the IA has become infructuous. In view of the submissions made by the Ld. CS present for RP, **the IA is disposed of as infructuous.** No cost.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)